

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (Civil) No. 300 of 2020**

Kamal Nath Mahto, aged about 40 years, S/o Late Dhaniram Mahto, R/o Village + P.O. Rajadera, P.S. Angara, District- Ranchi ... **Petitioner**

**-Versus-**

1. The State of Jharkhand
  2. Dr. Nitin Madan Kulkarni, Principal Secretary, Health, Medical Education & Family Welfare Department, Government of Jharkhand, P.O. & P.S. Doranda, District- Ranchi
  3. Dr. Yogendra Prasad, Director-in-Chief, Health Services, Government of Jharkhand, P.O. & P.S. Doranda, District- Ranchi
  4. Sri Pradeep Kumar Srivastav, Principal Secretary-cum-Legal Remembrancer, Department of Law (Judicial), Government of Jharkhand, P.O. & P.S. Dhurwa, District- Ranchi
  5. Sri Ambuj Nath, Registrar General, High Court of Jharkhand, P.O. & P.S. Doranda, District- Ranchi
  6. Sri Chandramouli Singh, Accountant General, Jharkhand, P.O. & P.S. Doranda, District- Ranchi
- ... Opposite Parties**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Ms. Shristi Sinha, Advocate  
For the State : Mrs. Vandana Singh, Sr. S.C.-III  
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05/11.09.2020. Heard Ms. Shristi Sinha, learned counsel for the petitioner and Mrs. Vandana Singh, learned counsel for the opposite party-State of Jharkhand.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard on merit.

The show-cause has been filed on behalf of the opposite parties, whereby, it has been stated that vide letter no.1240 dated 02.09.2020, the amount of Rs.42,468/- and interest amount of Rs.5,824/- @ 6% has already been sanctioned. The said document is annexed with the show-cause.

Thus, it appears that the order passed by this Court dated 06.09.2019 in W.P. (S) No. 1886 of 2019 has been complied with. Therefore, the contempt proceeding is, hereby, dropped.

Accordingly, the contempt petition stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**